

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3302 of 2021

Arman Ansari.**Petitioner**
Versus
The State of Jharkhand.**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Shailesh, Advocate
For the State : Mr. Shailendra Kumar Tiwari, Special P.P.

02/13-4-2021 Heard the parties.

The petitioner is an accused in connection with Jamtara Cyber Crime P.S. Case No. 71 of 2020.

The petitioner and others were apprehended by the police and from the possession of the petitioner, Mobile Phone and SIMS were recovered. He was suspected to be involved in cyber crime. The petitioner does not have any criminal antecedent as stated in this application. He is in custody since 18.12.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-1, Jamtara in connection with Jamtara Cyber Crime P.S. Case No. 71 of 2020, subject to the condition that one of the bailers should be a close relative of the petitioner.

(Rongon Mukhopadhyay, J)

Rakesh/-